

- (i) in a case of great public importance; or
- (ii) in a test case, the decision of which is likely to effect cases of numerous other persons belonging to the weaker sections of the community; or
- (iii) in any case, which for reasons to be recorded in writing, is considered by the President of the Supreme Court Legal Aid Committee to be deserving of legal aid even where the income eligibility test is not satisfied.

(b) Legal-Aid assistance has been provided to 2098 persons as per break-up given below:-

<i>Year</i>	<i>No. of beneficiaries</i>
1989	692
1990	689
1991	717
Total	2098

[*English*]

Attachment of Properties of Assesses having Tax dues

786. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to state:

(a) whether the rules framed under the Central Excise and Salt Act, 1944 empower the Government to attach properties of assesses against whom the Government have

tax demands irrespective of stage of such demands as to under adjudication/under appeal;

(b) whether these provisions are strictly enforced against each assessee uniformly;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Rule 230 of the Central Excise Rules empowers the Government to detain excisable goods and materials, plant, machinery etc. Under section 11 of the Central Excises and Salt Act, 1944, the dues can be recovered by attachment and sale of excisable goods.

(b) to (d). As detention of plant and machinery etc. may result in closure of factories, loss of jobs and social misery, usually persuasive action is preferred to such coercive measures.

[*Translation*]

Refund of Balance of CCS Amount to Exporters

787. SHRI DEVI BUX SINGH:
SHRI RATILAL VARMA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have received any memorandum from Delhi Export Association for making improvements in economic policies;

(b) if so, the details thereof and the action taken thereon;

(c) whether the Government have re-

funded the balance of CCS amount to the exporters;

(d) if so, when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). A memorandum from the Delhi Exporters Association has been received *inter-alia* suggesting certain improvements/modifications relating to Trade reforms announced by the Government. These are already under constant review and suitable changes are made from time to time keeping in view the needs of the economy.

(c) to (e). A sum of Rs. 410/- crores in two instalments, viz. Rs. 160/- crores and Rs. 250/- crores has been released on 20.1.1992 and 4.2.1992 respectively to the disbursing authorities for disbursing the Payments towards CCS claims.

[English]

Import from USA

788. PROF. SUSANTA CHAKRABORTY: Will the Minister of COMMERCE be pleased to state:

(a) the quantum of import made from USA during 1991-92 with details of items imported; and

(b) the quantum of the import made last year for those items?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). According to DGCI & S, Calcutta our imports from USA were of the following order:

April-November, 1990—\$ 1880.60 million

April-November, 1991—\$ 1285.97 million

A comparative statement of major imports from USA is enclosed.

STATEMENT

Imports into India from USA

(value in \$ million)

<i>Commodity</i>	<i>April - November</i>	
	<i>1991</i>	<i>1990</i>
<i>1</i>	<i>2</i>	<i>3</i>
All Commodities	1285.97	1880.60
Rice	3.22	7.09
Cereal Preparation	34.46	35.90
Milk and Cream	0.03	0.00
Fruits & Nuts Excl Cashew Nuts	8.16	11.13